

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 14793/2022

(Arising out of impugned final judgment and order dated 07-10-2021 in WT No. 690/2015 passed by the High Court of Judicature at Allahabad)

STATE OF U.P. & ORS.

Petitioner(s)

VERSUS

M/S GEM AROMATICS PRIVATE LIMITED & ORS.

Respondent(s)

(IA No. 120602/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 120604/2022 - EXEMPTION FROM FILING O.T.)

Date : 29-08-2023 These matters were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. R. K. Raizada, Adv.
Mr. Bhakti Vardhan Singh, AOR
Mr. Ankit Khatri, Adv.

For Respondent(s) Ms. Radhika Dubey, Adv.
Mr. Bishwajit Dubey, Adv.
Mr. Vaibhav Joshi, AOR

Mr. Sanjay Kapur, AOR

UPON hearing the counsel the Court made the following
O R D E R

In terms of the letter circulated by learned counsel for the petitioners seeking adjournment on the ground of filing rejoinder affidavit, list the matter on 22.09.2023.

(SWETA BALODI)
COURT MASTER (SH)

(R.S. NARAYANAN)
ASSISTANT REGISTRAR